

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO. 2689

TO BE ANSWERED ON WEDNESDAY, THE 03.01.2018

Recruitment of Retired Judges

+2689. SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government and Judiciary are contemplating to recruit retired judges in High Courts to dispose of more than three crores cases lying pending in the courts of the country;
- (b) whether it is possible by invoking a special provision of the constitution; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER
MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE
AFFAIRS
(SHRI P.P. CHAUDHARY)

(a) to (c): The appointment of retired Judges of High Courts for sitting in High Courts can be made under Article-224A of the Constitution. Retired Judges are not being appointed as per decision dated 14.04.1982 of the then Chief Justice of India. Retired Judges ought not to be appointed unless all the permanent vacancies are filled up and still there are large number of cases pending disposal.
